

BILL No. XIII of 2007

THE MIZORAM UNIVERSITY (AMENDMENT) BILL, 2007

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BILL

to amend the Mizoram University Act, 2000.

Be it enacted by Parliament in the Fifty-eighth Year of the Republic of India as follows:—

1. This Act may be called the Mizoram University (Amendment) Act, 2007.

Short title.

8 of 2000.

2. In the Mizoram University Act, 2000, after section 9, the following section shall be inserted, namely:—

Insertion of new section 9A.

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"9A. The Governor of the State of Mizoram shall be the Chief Rector of the University".

The Chief Rector.

STATEMENT OF OBJECTS AND REASONS

In many Central Universities the Governor of the State where the University is situated is the Chief Rector of the University. Though the Chief Rector has no direct role to play in the functioning of a Central University, he plays an important role by making his sage advice available to the University administration in matters of crucial importance where advice of a seasoned public personality is considered necessary. His good offices may also be used in dealings of the University with the concerned State Government in sensitive matters. It is, therefore, felt expedient to make the Governor of the State of Mizoram as the Chief Rector of Mizoram University.

2. The Bill seeks to achieve the above objective.

NEW DELHI,
The 28th February, 2007.

ARJUN SINGH.

RAJYA SABHA

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to amend the Mizoram University Act, 2000.

(Shri Arjun Singh, Minister of Human Resource Development)

MOIP/HRND—033RS—CE-03-2007.